2834. PROF. SAUGATA ROY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of companies, Indian and foreign, involved in economic offences in the country during the last three years;

(b) if so, the details of the economic offences committed;

(c) whether any action has been taken by the Government against the companies concerned; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)
IN THE MINISTRY OF CORPORATE AFFAIRS (श्री सचिन पायलट)
(कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार))

(a) to (d) Under the Companies Act, 1956 the number of companies prosecuted during the last three years were as under:-

<table>
<thead>
<tr>
<th>Year</th>
<th>Number</th>
</tr>
</thead>
<tbody>
<tr>
<td>2009-10</td>
<td>3196</td>
</tr>
<tr>
<td>2010-11</td>
<td>1653</td>
</tr>
<tr>
<td>2011-12</td>
<td>3511</td>
</tr>
</tbody>
</table>

Offences covered under the Companies Act, includes mis-reporting of financial transactions, siphoning and diversion of funds etc.